

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1752
ANSWERED ON:19.11.2010
NEW PENSION SCHEME
Pandey Shri Ravindra Kumar

Will the Minister of FINANCE be pleased to state:

- (a) the details of States` contribution to New Pension Scheme (NPS) deposited so far, State-wise;
- (b) whether majority of States have not deposited their contribution to NPS launched by the Government for welfare of the Government employees;
- (c) if so, the details thereof and the reasons therefor, State-wise;
- (d) whether the Government has appointed Unit Trust of India, Life Insurance Corporation of India Limited and State Bank of India as Fund Managers in this regard,
- (e) whether the defaulting States have been issued guidelines for depositing their contribution; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (c); So far, 26 State / Union Territory (UT) Governments have notified New Pension System (NPS) for their employees, The Governments of Kerala, West Bengal, Sikkim and Tripura have so far not notified NPS for their employees.

Various States are at different stages of NPS implementation. As on 12.11.2010, a total of 666.10 crore has been contributed by 9 State / UT Governments in NPS, as under:-

Sl.No. State Contribution Deposited with Trustee Bank (Rs in crore)

1	Bihar	2.67
2	Chhattisgarh	217.95
3	Haryana	72.33
4	Jharkhand	178.95
5	Karnataka	79.11
6	Madhya Pradesh	80.23
7	Punjab	0.28
8	Puducherry	26.43
9	Uttarakhand	8.15
	TOTAL	666.10

The other States/UTs have not yet commenced upload of funds to the NPS architecture. Reasons of not notifying NPS or not completing the process of data / fund transfer to NPS by the States / UTs are internal to them and may vary across the States. The Interim Pension Fund Regulatory and Development Authority (PFRDA) has no specific information in this regard.

(d): The PFRDA has appointed the following Pension Fund Managers under NPS for Government sector subscribers:

- (i) UTI Retirement Solutions Limited
- (ii) SBI Pension Funds Private Limited
- (iii) LIC Pension Fund Limited

(e) & (f): The States / UTs have adopted NPS on their own. Government / PFRDA have requested the concerned Governments to complete the required process / formalities and commence upload of funds and data in the NPS architecture as early as possible.

Transfer of funds under NPS is a well settled process which is uniform for all entities, including State Governments remitting funds under NPS. Guidelines are available in the form of `Standard Operating Procedure` prescribed by PFRDA. PFRDA and its intermediaries provide support to State Governments to facilitate upload of subscribers` information and transfer of funds of the subscribers.